

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 530 & 700 of 2019

IN THE MATTER OF:

Vijay Kumar V. Iyer

.... Appellant

Vs

Bharti Airtel Ltd. &
Bharti Hexacom Ltd. & Ors.

.... Respondents

Present:

For Appellant: Mr. Raju Ramachandran, Senior Advocate with Mr. Malak Bhatt, Mr. Vijayant Paliwal, Mr. Abhik Chakraborty, Ms. Charu, Ms. Misha and Mr. Somesh Dhawan, Advocates.

For Respondents: Mr. Darius Khambata, Senior Advocate, Mr. Navroz Seervai, Senior Advocate with Mr. Ramakant Rai and Ms. Mehak Suri, Advocates for Respondent No.2.

Mr. Raunak Dhillon and Ms. Ananya Dhar, Advocates for Respondent Nos.3 and 4.

ORDER

13.08.2019 We have heard the parties. To decide the Appeal on the question of merits, it will be desirable to have some more detailed facts relating to allocation of spectrum in favour of one or other Respondents – Bharti Airtel Ltd. and Bharti Hexacom Ltd. It is also necessary to notice the fact as to Demand Notice issued by Department of Telecommunications (DoT) and the amount mentioned therein, giving rise to appeal before Telecom Disputes Settlement and Appellate Tribunal (TDSAT) and the order passed therein.

For the said reason, we allow both the Appellants and the Respondents to file additional affidavit/ reply affidavit giving factual details in terms of the aforesaid observations and discussions as made today within two weeks.

Post the case for further hearing under the heading 'for admission (after notice)' on **16th September, 2019 at 11:30 AM** at the top of the list. If necessary, the matter may be taken up on the subsequent dates.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)